

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.114/2009

This the 17th day of April 2009.

HON'BLE MR. M. KANTHAIYAH, MEMBER (J)

Bal Krishna Mishra, aged about 26 years, son of Late Sri Sabha Bahadur Mishra, resident of Village-Gedaura, Post Office-Motiganj, District-Sultanpur, U.P.

.....Applicant

By Advocate: Shri A.K. Singh.

Versus.

1. Union of India, through its Secretary, Department of Posts, New Delhi.
2. The Chief Post Master General, West Bengal Circle, Yogayog Bhawan, Kolkata.
3. Senior Superintendent of Post Office, Central Kolkata Division, Kolkata-700 007.

.....Respondents.

By Advocate: Sri N.H. Khan.

ORDER

Heard both sides.

2. The respondents have not filed any objections for the condonation of delay application and also Counter Affidavit in the main OA. The counsel for applicant submits that there was delay in filing OA in respect of the claim of the applicant for

his appointment on compassionate ground, because of his pending representations before the authorities and as such, the said application for condonation of delay is allowed.

3. It is the case of the applicant that immediately after the death of his father, he made representation to the Respondent No.2 and 3 for his appointment on compassionate by way of representation dt.06.04.2002 (Ann.A-1), dt.06.04.2002 (Ann.A-2) reminder dt.21.06.2007 (Ann.A-3) and Legal notice dt.21.05.2008 (Ann.A-4) but the same are still pending for consideration. At this stage, learned counsel for the applicant submits that if his representations are directed to be decided, the purpose of O.A. would be served. When the representations of the applicant are still pending passing of any ~~order~~ direction at this stage is not at all justified.

4. In view of the above circumstances, without going into the merits of the case, the respondent nos. 2 and 3 are directed to

consider and dispose of the pending representations of the applicant dt.06.04.2002 (Ann.A-1), dt.06.04.2002 (Ann.A-2) reminder dt.21.06.2007 (Ann.A-3) within a period of three months from the date of supply a copy of this order, with a reasoned order as per rules. The applicant is also directed to supply the copies of the representations to the respondents alongwith a copy of this order. No costs.

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(M. KANTHAIAH)
MEMBER (J)

17-4-09

amit/-

*copy to all
dated 21-4-09
P.L.M.
21-4-09*